

farming and agricultural equipment. The aim is to train about 600 young farmers in the next three years. The Australian FFHC Committee, will give through the FAO, assistance by way of equipment, supplies and building and recurring costs totalling to \$1,20,000. dollars.

(c) The agreement provides for the setting up of only one Farm at Visakhapatnam.

12.41 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED INTRUSION OF PAKISTANI PLANES IN THE EASTERN SECTOR

श्री मरणाडी (राजमहल): मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय को श्रौर प्रतिरक्षा मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

“भारत के पूर्वी सेंटर में पाकिस्तानी हवाई जहाजों के हाल ही में बिना आज्ञा प्रवेश के समाचार”

The Minister of Defence (Shri Swaran Singh): Mr. Speaker, Sir, Government has received reports that there were recently violations of Indian air space by the Pakistani aircraft on 28th and 29th June 1967 in West Bengal area. On 28th June 1967, at about 0945 hours, 1320 hours and 1336 hours, two suspected Pakistani Jet aircraft entered Indian air space from the direction of Patgram (East Pakistan). After flying over Phulkadabri and Kharkharia areas in West Bengal, the aircraft returned to Pakistan heading in a Southernly direction. The aircraft flew at a height of 1000 feet to 1500 feet and penetrated 2 nautical miles into Indian territory. On 29th June 1967, at about 1645 hours, three suspected Pakistani Jet aircraft entered Indian air space from

the direction of Patgram (East Pakistan). After flying over Mekhlinganj area in West Bengal, the aircraft returned to Pakistan heading in a Southernly direction. The aircraft flew at a height of 1000 feet to 1500 feet and penetrated 2 nautical miles into Indian territory. A protest will be lodged with the Government of Pakistan against these violations of Indian air space shortly.

No confirmed report of the alleged violation of Indian air space in West Bengal or in the Garo Hills District of Assam on 30th June 1967 has been received.

श्री मरणाडी : अध्यक्ष महोदय में मंत्री महोदय से आप की मार्फत यह जानना चाहता हूँ कि इस तरह से पाकिस्तानी विदेशी जहाज जोकि भारतीय क्षेत्र में बिना अनुमति के प्रवेश करते हैं तो क्या यह चीज ताशकंद के विरुद्ध नहीं है यदि हाँ तो क्या भारत सरकार अभी उस ताशकंद समझौते को मान्यता देना उचित समझती है जबकि दूसरा पक्ष उस की निरन्तर अवहेलना कर रहा है ?

Shri Swaran Singh: Violations are violations and they are unauthorised. That is why we take action against them where possible and if they escape into Pakistani territory, protests are lodged. It is no doubt correct that after the signing of the Tashkent Declaration, we were hoping that these unauthorised actions will not be the case. But some air violations have taken place even after the signing of the Tashkent Declaration.

Shri P. Venkatasubbaiah (Nandyal): May I know whether the Government will probe into this matter and see whether this has anything to do with the grand strategy that China is adopting in collusion with Pakistan? Has that anything to do with these air intrusions into our territory?

Shri Swaran Singh: In this particular case, to give full information to the hon. House I would like to say

that Patgram is Pakistan territory protruding into Indian territory and the Indian territory over which the air violation took place protrudes into Pakistan territory. It is very difficult to say whether these were part of the bigger strategy. Two nautical miles into Indian territory, whether they were there deliberately or unintentionally it is very difficult for me to say.

Shri S. M. Banerjee (Kanpur): In reply to a previous question, Sir, you will remember the hon. Minister was asked what he meant by deep penetration and he said 20 miles. From the statement of the hon. Minister it appears that it was surely more than 20 miles. I would like to know whether it is a fact that on the 28th there was air violation by Pakistani jet planes and on the 29th, the next day, there was further air violation. Was it brought to his notice that there were air violations on both 28th and 29th?

Shri Swaran Singh: The statements that I have made are about violations, one on the 28th and the other on the 29th.

Shri S. M. Banerjee: If you had taken adequate precautions on the 28th, there would have been no violations on the 29th.

Shri Swaran Singh: These were, as I said, two nautical miles on the Indian territory and they were detected on the same day when the violation took place.

Shri Swell (Autonomous Districts): From the bland manner in which the Minister answered the question of Shri Venkatasubbaiah it would appear that he did not consider these two violations of Pakistani aircraft on our space as any deep penetration. But he has also stated that he is not in a position to confirm whether there had been intrusions into our air space on Cooch-Bihar and Assam. May I know from him why it has taken so many days for this Government to get any confir-

mation? Have they any radar installation in that area to verify and confirm this kind of reports?

Shri Swaran Singh: I am very sorry that he describes my objective way of presenting things as the manner in which a professor thinks he should describe. I attach more seriousness to these things. If I do not use strong language or strong adjectives, I am leaving them for the professors to use. In this particular case, they were detected, as I have said, on the same day. They were flying rather low, only at an altitude of 1,000 to 1,500 ft. They were detected on the same day. When I said there is no confirmation, it means that we have not come to know whether there was any such flight or violation on the day on which it is alleged. It does not take long to detect such things. It would have been detected, if one had taken place. My way of describing it is that no air violation had taken place on that particular day.

Shri S. S. Kothari rose—

Mr. Speaker: Unfortunately, your name is not in the list. I do not want to create any new precedent. So, I am sorry.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF THE COMMISSIONERS FOR THE PORT OF CALCUTTA

The Deputy Minister in the Ministry of Transport and Shipping (Shri Bhakt Darshan): Sir, on behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table a copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1965-66, along with the Audit Report thereon. [Placed in Library, see No. LT-879/67].

TRIPURA FOODGRAINS MOVEMENT CONTROL (NO. 2) AMENDMENT ORDER, 1967

The Minister of State in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Annasahib Shinde): I beg to lay on